

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:4648
ANSWERED ON:18.12.2009
FINANCIAL IRREGULARITIES IN PROJECT
Agarwal Shri Rajendra

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether any instances have come into the notice of National Capital Region Planning Board (NCRPB) regarding financial irregularities in the projects including Shatabdi Nagar Residential Project at Meerut District of Uttar Pradesh;
- (b) if so, the details thereof; and
- (c) the action taken by the Government in this regard?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA ROY)

(a) to (c) : Yes, Madam. Representation regarding alleged irregularities and corruption in the financed project for development of Shatabdi Nagar New Township, Meerut, Uttar Pradesh was received and was examined in consultation with NCRPB. NCRPB, in turn, obtained a fact finding report from the Meerut

Development Authority (MDA), which had taken financial assistance for the said project from various financial institutions including NCRPB. The loan provided by NCRPB to MDA was through the Government of Uttar Pradesh (GoUP). MDA has further informed that its accounts are audited by the office of the Auditor General, Uttar Pradesh and the Local Fund Audit Department of GoUP, and that no financial irregularity has come to their notice.

NCRPB provides loan for projects submitted to it by the concerned State Government and their agencies, and the projects or schemes are prepared and implemented by the concerned State Governments and their agencies. MDA has already submitted the formal completion report in respect of projects mentioned in the said representation, and the entire loan together with interest as due in respect of the project has already been repaid by GoUP and there are no dues against the project.